

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

O.A. No. 447 of 2005

Date of order : 22nd July, 2005

C O R A M
Hon'ble Ms. Sadhna Srivastava, Member (J)

Janmejai Singh
Vs.
Union of India and ors.

Counsel for the applicant : Shri M.P. Dixit
Counsel for the respondents : Shri A.A. Khan

O R D E R (Oral)

By Ms. Sadhna Srivastava, M (J):-

By way of this OA the applicant is seeking direction to the respondents to pay unpaid salary and other amounts shown in the representation dated 24.2.2005, including the arrear of pay on account of pay fixation on promotion to the post of Senior Section Engineer in the pay scale of Rs. 7450-11,500/-, with interest.

2. The learned counsel for the applicant submits that in this respect, he has made representation to the respondents which is still pending. He further submits that he will get relief if a direction is issued to the DRM, respondent No. 2 to decide the representation within the stipulated period.

3. I have considered the submissions made by the learned counsel for the applicant, and in my opinion, the interest of justice will be served if I direct respondent No. 2, DRM to decide the representation within stipulated period. Accordingly, a direction is issued to the DRM, respondent No. 2 to treat OA as representation and decide within the period of three months from the date of

receipt of copy of this order. However, in order to avoid delay, the applicant is directed to serve copy of the order along with OA on respondent No. 2, and in turn, the respondent No. 2 will decide the same within the aforesaid period.

4. Needless to say, I have not expressed any opinion on the merits of the case.

5. This OA stands disposed of accordingly at the stage of admission itself, with no order as to costs.


(Sadhna Srivastava) M(J)

/cbs/